

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-17/2004/12038 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Nirmali Talukdar,
District & Sessions Judge,
Kokrajhar.

Dated Guwahati, the 6th January, 2025.

Sub:- **Civil vacation.**

Ref:- Letter No.DJK./I-5/2024/7361, dtd. 10.12.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **civil vacation w.e.f. 22.12.2024 to 31.12.2024 along with station leave permission, with the official vehicle, at own cost, from the evening of 21.12.2024 till the morning of 02.01.2025**, as prayed for. The Addl. District & Sessions Judge (FTC), Kokrajhar, and in his absence, the Chief Judicial Magistrate, Kokrajhar, and in his absence, the i/c CJM, Kokrajhar will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-17/2004/12039-12040 /A, dated , 06-01-2025
Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]